

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 14 of 2021

In the matter of:

Manpower Group services India Pvt. Ltd.

....Appellant

Vs.

Euphoria Technologies Pvt. Ltd.

....Respondent

Present:

Appellant:

**Mr. Krishnendu Datta, Senior Advocate with Mr.
Aaditya Vijay Kumar, Ms. Akshita Katoch, Advocates.**

ORDER

(Through Virtual Mode)

12.01.2021: The issue raised in this appeal preferred against the dismissal of an application filed by the Appellant- Operational Creditor under Section 9 of the Insolvency and Bankruptcy Code, 2016 on the ground of demand notice being issued by unknown/unauthorized person is that the demand notice was on the letter head of Operational Creditor, bears its seal and was properly served.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed by 13th January, 2021.

Contd/-.....

List the appeal 'for admission (after notice)' on 10th February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g